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Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 136 / 2009-Customs (N.T.)

New Delhi, dated the 9th September, 2009.
18 Bhadrapada, 1931 Saka.

S.O. (E). – In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs, Inland Container Depot, Tughlakabad, New Delhi to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on;-

1. the Commissioner of Customs, Inland Container Depot, Tughlakabad, New Delhi;
2. the Commissioner of Customs, Custom House, The Mall, Amritsar; and
3. the Commissioner of Customs (Import), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra,

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. Harkarandass Vedpal, D-1, Sector-8, NOIDA, Gautam Budha Nagar, U.P. and others, issued vide, DRI F.No. 50D/160/2006-C.I., dated 19th March, 2009, by the Additional Director General, Directorate of Revenue Intelligence, 7th Floor, D Block, I.P.Bhavan, I.P. Estate, New Delhi-110 002.

[F.No. 437/74/2009-Cus.IV]

(Navraj Goyal)

Under Secretary to the Government of India